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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **nd CM APPL. 48222/2019**

..... Petitioner
Mr. Adeeba Mujahid and Mr.
Abhishek Kaushik, Advocates (M:
9953937934).

versus

DELHI WOMAN COMMISSION & ORS. Respondents

Through: Mr. Warisha Farasat and Mr. Bharat
Gupta, Advocates for GNCTD (M:
9013534938).

Mr. Rajesh P. with Mr. S.M. Ansari,
Advocates for R-4 and 5 with Mr.
Vaikuntam, Law Officer (M:
7503232025).

CORAM:
JUSTICE PRATHIBA M. SINGH

ORDER
% 10.02.2020

Ld. counsel for Respondent Nos. 4 and 5 have entered appearance.
Mr. Vaikuntam, law officer of Respondent No. 4-company is also present in
Court. Even on the last date, the companies were served, however, till date,
the Respondents have not complied with the order dated 13th November,
2019, by which it was directed that a chart be filed by Respondent No.4
showing the dues of the Petitioner and details of payments, if any, which
have been made to her.

If the affidavit in respect of the payments made and the constitution of
the Internal Complaints Committee is not filed within four weeks, adverse
orders would be liable to be passed. Ld. counsel for Respondent Nos. 4 and
5 submits that the company is willing to pay the outstanding dues of Rs.

92,000/- to the Petitioner. Without prejudice to the contention of Respondent Nos. 4 and 5 and considering that the Petitioner's case is that she has been terminated after she raised the allegations of sexual harassment, it is directed that a lump sum amount of Rs. 1,20,000/- shall be paid to the Petitioner, which shall be subject to further orders of this Court. The said payment is without prejudice to the rights and contentions of the parties.

The said payment shall be made within a period of two weeks. Reply be filed within four weeks, failing which, no further opportunity shall be granted to file the reply.

List for hearing on 18th May, 2020 in the top ten matters.

FEBRUARY 10, 2020
MR



PRATHIBA M. SINGH, J.